

(b) Does not arise.

(c) The following are some of the important steps that have been taken to check the crimes.

1. Increased police Vigilance.
2. Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless filled motor cycles.
3. Action under the normal preventive sections of Cr. P. C. against bad characters and criminals.
4. Continuous drives by the Special Squads of the District to detect dacoits, robbers and other bad characters by developing intelligence
5. Surprise checking of the vehicles to detect those involved in commission of crime.
6. Strengthening of surveillance over known criminals.
7. Organisation of Tikri Pehra and patrolling by local residents and private chowkidars in coordination with police patrol pickets.
8. Stepping up of externment proceedings and action against criminals under the National Security Act.
9. Inter-District meeting with the Police Officials of the adjoining States.

Guidelines to various Sports Federations

1796. SHRI S. W. DHABE:
SHRI AMARPROSAD
CHAKRABORTY;

Will the PRIME MINISTER be pleased to state;

(a) whether any guidelines are issued to various national sports federations by the Ministry of Youth Affairs and Sports from time to time for their proper functioning and utilisation of grants;

(b) whether any new machinery has been created for consultation with various sports federations in view of the abolition of the All India Council of Sports, if so, what are the details in this regard; and

(c) whether there is any proposal under Government's consideration to issue new guidelines to sports federations?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) Yes, Sir.

(b) The national sports federations are being consulted directly by the Department.

(c) Two sets of guidelines regarding sending of national teams abroad for participation in international tournaments and for preparation of national teams for next Asian and Olympic Games have been recently issued in April and May, 1985.

Celebration of International Youth Year, by the Youths from Tribal areas

1797. SHRI S. W. DHABE:
SHRI AMARPROSAD
CHAKRABORTY:

Will the PRIME MINISTER be pleased to state:

(a) whether any programme has been chalked out for the celebration of the International Youth Year, 1985, by the youth from tribal areas; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) and (b) The young people of tribal areas form an integral part of the youth of the country. The programme envisaged for IYY to be undertaken nationally and by the State governments and union territory administrations are meant to include youth activities *inter-alia*, in the tribal areas. For example, an Adivasi Yuva Chetna Chal Samaroh and Adivasi Yuva Gosthi were held as part of the observance of IYY. A national integration camp is being held in Darbhanga to which youth from tribal areas have been invited. In the forthcoming All India Rural Sports Tournament

and National Sports Championship for Women, a number of tribes are expected to participate. It is also proposed later in the year to organise a tribal youth meet in Dehradun. Such activities are already taking place and will continue during the International Youth Year and beyond. Recently, the State governments and Union Territory Administrations have been asked to involve young people from tribal areas in youth programmes in a greater measure.

Memorandum of Understanding on the Transfer of Technology between USA and India

1798. SHRI JASWANT SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Memorandum of Understanding on the transfer of technology between the USA and India has been signed;

(b) if so, what are the details thereof; and

(c) when it was actually signed?

THE MINISTER OF STATE FOR THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir.

(b) and (c) The Governments of India and the United States of America concluded in November 1984 a Memorandum of Understanding (MOU) on technology transfer to India. As envisaged in the MOU, representatives of the two governments met in March 1985 to work out the implementation procedures of the MOU. These are presently being processed. The MOU will cover all items on the US Commodity Control List and the Munitions List, and all controlled technical data on such lists.

Talks with Shri Lal Denga

1799. SHRI JASWANT SINGH: SHRI ASHWANI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 579 given in the Rajya Sabha on the 21st March, 1985 and state:

(a) what is the progress made so far in the talks with Shri Lal Denga of the Mizo National Front; and

(b) what specific differences remain to be resolved before finalisation of the talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULAR SINHA):

(a) and (b) Talks with Shri Lal Denga of the MNF are still continuing. It will not be in public interest to give any details of the talks at this stage.

Charges against Shri Brahma Chellaney, Journalist

1800. SHRI JASWANT SINGH: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 266 given in the Rajya Sabha on the 2nd May, 1985 and state:

(a) whether Shri Brahma Chellaney, working for the Associated Press, has been charged by Government for sedition; and

(b) if so, what are the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) No, Sir

(b) Does not arise.